

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA UNSTARRED QUESTION NO. 832**  
ANSWERED ON MONDAY, FEBRUARY 7, 2022/ MAGHA 18, 1943 (SAKA)

**Revenue generated from GST Collection**

832. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of FINANCE be pleased to state:

- (a) the details of revenue generated from the Goods and Services Tax (GST) collection from students for obtaining certificates from the central universities, State-wise;
- (b) the details of allocation of revenue collected by charging GST from college students;
- (c) whether the Government has considered to remove GST for obtaining certificates from the central universities; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)

- (a): Services provided by an 'educational institution' (which provides services by way of, education as a part of a curriculum for obtaining a qualification recognised by any law; or as a part of an approved vocational education course) to its students, faculty and staff are exempt from GST.
- (b), (c) & (d): Does not arise in view of (a) above.

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